

Employment of Scheduled Castes and Scheduled Tribes

4587. Shri Subodh Hansda:
Shri S. C. Samanta:
Shri Bhagwat Jha Azad:
Shri M. L. Dwivedi:
Shri P. C. Borooah:

Will the Minister of **Planning and Social Welfare** be pleased to state:

(a) whether it is a fact that in the last Seminar on the employment of Scheduled Castes and Scheduled Tribes, it was suggested that there should at least be one member from the Scheduled Castes and Tribes in each Service Commission, whether Union, Railway or State, to see the interests of the Scheduled Castes and Scheduled Tribes to get their representation in the Services; and

(b) if so, Government's reaction thereto?

The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar): (a) The Seminar on Employment of Scheduled Castes and Scheduled Tribes convened by the Planning Commission from 30th January, 1964 to 1st February, 1964, had made the following recommendation in this regard:—

"It would be extremely desirable to have on each Union|State Public Service Commission, Railway Service Commission and similar other bodies set up for recruitment for Public Service, a person belonging to Scheduled Castes or Scheduled Tribes."

(b) The appointments of Chairman or Members of the Public Service Commission, Union or State, are governed by the provisions contained in Part XIV of the Constitution. The recruitment rules for the posts of Chairman and Members of the Railway Public Service Commissions are framed in consultation with the Union Public Service Commission and these posts are filled by the persons selected by the Union Public Service Commission from a panel of suitable per-

sons including retired Government Officers, retired Railway Officers, ex-Members of Parliament, lawyers, educationists etc.

However, suitable persons belonging to Scheduled Castes and Scheduled Tribes have, in fact, been appointed in the past as Chairmen/Members of the Public Service Commissions, and suitable persons belonging to these communities subject to the conditions laid down for such appointments, would continue to receive consideration along with others.

Seminar on Employment of Scheduled Castes and Scheduled Tribes

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Shri S. C. Samanta:
Shri Bhagwat Jha Azad:
Shri M. L. Dwivedi:
Shri P. C. Borooah:

Will the Minister of **Planning and Social Welfare** be pleased to state.

(a) whether Government have given any thought to the reasons of wastage and stagnation in the Primary, Secondary and Higher education of Scheduled Castes and Tribes students;

(b) whether the suggestions made in the last seminar on employment of Schedule Castes and Tribes and education of these people has been considered by Government; and

(c) if so, whether these suggestions have been accepted by Government?

The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar) (a) No survey has been conducted to find out the reasons of wastage and stagnation in primary, secondary and higher education specifically among the Scheduled Castes and Tribes students. However, the National Council of Education, Research and Training conducted a pilot survey covering the whole population, including the Scheduled Castes and Scheduled Tribes, to study the problem of wastage at school level.

They are planning to undertake a comprehensive all-India survey. We will request them to undertake special enquiries about Scheduled Castes and Scheduled Tribes students, as part of this comprehensive survey. The 5th National Seminar on Compulsory Primary Education, conducted by the Ministry of Education, also made certain recommendations on minimising the extent of wastage and stagnation in education, which were forwarded to the various State Governments for keeping them in view while formulating the Fourth Plan proposals.

(b) and (c). The suggestion made by the Seminar on Employment of Scheduled Castes and Tribes, which was conducted by the Planning Commission, have been accepted and forwarded by the Government to the various State Governments and Central Ministries for implementation.

Legal Aid to the Poor

4589. **Shri Vishwa Nath Pandey:**
Shri Shree Narayan Das:

Will the Minister of **Planning and Social Welfare** be pleased to state the amount of aid provided to the various States and actually spent by them for providing legal aid to weaker sections of the community during 1965-66?

The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar): Under the State Plan schemes for the welfare of Backward classes, provision has been made by some State Governments for granting legal aid to members belonging to Scheduled Castes and Scheduled Tribes, for which the information is readily available and given in the statement showing the amount provided under the scheme during 1965-66. As regards the amount actually spent during the same period, the information is being collected from the State Governments concerned and it will be placed on the table of the House as soon as it is available.

STATEMENT

Name of the State Government.	Amount Provided during 1965-66	
	Scheduled Tribes.	Scheduled Castes.
	Rs.	Rs.
1. Gujarat	4,000	3,000
2. Mysore	—	3,000
3. Madhya Pradesh	5 00	3,865
4. Orissa	10,000	10,000
5. Punjab	—	10,000
6. Rajasthan	10,000	5,000
7. Himachal Pradesh	20,000(*)	—
8. Tripura	2,000	500

(*) includes provision for aid to Voluntary Agencies.

गंगा नदी का मार्ग परिवर्तन

4590. **श्री विश्वनाथ पाण्डेय :** क्या **सिंचाई और विद्युत् मंत्री** यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उत्तर प्रदेश सरकार ने केन्द्रीय सरकार के परामर्श से गंगा नदी के मुख्य मार्ग को कानपुर की धोर मोड़ने के लिये एक योजना बनाई है;

(ख) यदि हां, तो इसके बारे में सरकार की क्या प्रतिक्रिया है; और

(ग) इस योजना पर कितनी राशि खर्च होने की संभावना है ?

सिंचाई और विद्युत् मंत्री (श्री फखरुद्दीन अहमद) : (क) जी, नहीं ।

(ख) तथा (ग). प्रश्न नहीं उठता ।

All-India Seminar on Town and Country Planning

4591. **Shri Kolla Venkaiah:**
Shri M. N. Swamy:
Shri Laxmi Dass:

Will the Minister of **Works, Housing and Urban Development** be pleased to state:

(a) whether the All-India Seminar on Town and Country Planning has drawn the attention of Government to the piecemeal and un-coordinated manner in which the slum clearance, housing and town planning schemes